CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A.No.852/2000 M.A.No.1102/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 24th day of November, 2000

- 1. Sh. Kartar Singh s/o Sh. Ram Kishan Home Guard 321/2P, Gali Akhan Wali, Than Singh Nagar Delhi.
- 2. Sh. Chaman Lal s/o Sh. Gopal Singh Home Guard 235, Gali No.8 Padam Nagar Delhi.
- 3. Sh. Madan Lal s/o Sh. Shadi Lal Home Guard 3013/3116, Gali No.18 Ranjit Nagar New Delhi - 8.
- 4. Sh. Anil Kumar Sh. Ram Avtar Home Guard House No.B-158/A Punjabi Basti Baljit Nagar New Delhi - 8.
- 5. Sh. Ratan Singh
 s/o Babu Lal
 Home Guard
 D-60, Thomson Road
 Minto Road
 New Delhi.
- 6. Sh. Ramesh
 s/o Pokhar
 Platoon Commander
 House No.7091
 Nabi Karim, Marwari
 Basti, New Delhi-5.
- 7. Sh. Nanak Chand s/o Ami Chand Home Guard C/2/24, Sultan Puri New Delhi.
- 8. Sh. Ram Prasad s/o Ram Chander Home Guard 236, Cycle Market Jhandewalan New Delhi - 55.





- 9. Sh. Subhash
 s/o Gur Das
 Home Guard
 House No.52/44 AB
 Gali No.17, Nai Basti
 Anand Parvat
 New Delhi.
- 10. Sh. Kanti Prasad s/o Braham Jeet Company Commander 1/2328A, Gali No.7 East Ram Nagar Subhash Marg Mandoli Road Shahdara Delhi 32.
- 11. Sh. Man Singh
 S/o Samokhan Singh
 Platoon Commander
 F-3/387, Sultan Puri
 New Delhi.
- 12. Jai Karan s/o Munni Lal Home Guard A-41, G.No.6, Anand Parbat New Delhi.
- 13. Devi Bakhar s/o Ram Chiritee Home Guard 12, South Ganesh Nagar Delhi.
- 14. Raj Kumar Sharma s/o Ram Pal Sharma 18/20 Krishna Gali Maujpur Delhi - 53.
- 15. Lokman s/o Doagher Mal 7/318 Boypuri Colony Delhi.

Applicants

(By Shri Vinay Sabharwal, through Shri Md.Irshad, Advocate)

۷s.

- Government of NCT of Delhi through its Chief Secretary
 Sham Nath Marg New Delhi.
- 2. The Commandant Home Guards Delhi





Directorate General of Home Guards & Civil Defence Nishkam Sewa Bhawan Raja Garden New Delhi - 110 027.

Respondents

(By Shri Rajinder Pandita, Advocate)

ORDER (Oral)

Heard the counsel for the applicants and the respondents. The applicants also filed the written arguments.

This OA is filed by several Home Guards aggrieved by their discharge on various grounds. by OA No.493/2000, in view, covered my decided on 20.10.2000 (Upendra Tripathi & Others of NCT of Delhi and Others), where it was held Govt. that the Home Guards have a right only to make a representation to the Government and have no right to approach the Court seeking to quash the order of their It was also held that if the Home discharge. to be discharged within a period of three years a notice is needed to be given. In case of Home Guards who had completed three years service, as in the present case, no such notice is needs to be given. the circumstances, following the above Judgement, the OA is decordingly dismissed, In the streumstances without costs.

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/